



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5206/IC(A)/2010

F. No.CIC/MA/A/2009/001016

Dated, the 8th March, 2010

Name of the Appellant: Shri. Pravin M Dali

Name of the Public Authority: Directorate General of Foreign Trade

Facts: ⁱ

1. The appeal was scheduled for hearing on 26/2/2010. But, the appellant did not avail of the opportunity of personal hearing. The appeal is, therefore, examined on merit.

2. On perusal of the documents submitted by the appellant, it is noted that the CPIO/Appellate Authority have furnished a point-wise response. There is, however, no denial of information u/s 8(1) of the Act. It is not clear as to which information has been refused to the appellant.

Decision:

3. An information seeker is expected to ask for information as per section 2(f) and (j) of the Act. Since there is no denial of information u/s 8(1) of the Act, the appellant is advised to seek inspection of the relevant documents so as to clearly specify and identify the information, which should be furnished to him as per the provisions of the Act. The CPIO is directed to allow inspection of the records and

ⁱ *“If you don’t ask, you don’t get.” - Mahatma Gandhi*

files on a date and time convenient to both parties within 15 working days from the date of issue of this decision.

4. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. Pravin M Dali, A/603, Mauli CHS, Mithanagar, Nr. Mun School, MG Road, Goregaon (West), Mumbai – 400 062.
2. Sh. K.C. Raju, CPIO, Directorate General of Foreign Trade, Udyog Bhawan, New Delhi.
3. The Appellate Authority, Directorate General of Foreign Trade, Udyog Bhawan, New Delhi.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle